

16.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

ELEVENTH REPORT

Shri Hardayal Devgum (East Delhi): I beg to move:

"That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd August, 1967."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd August, 1967."

The motion was adopted.

16.06 hrs.

[**SHRI G. S. DHILLON** in the Chair]

INDUSTRIAL DISPUTES (AMENDMENT) BILL*

(Amendment of section 25FFF)

श्री देवेन सेन (आसनसंग्रह) : सभापति महोदय, मैं औद्योगिक विवाद अधिनियम, 1947 में प्रागे संशोधन करने वाला विधेयक पेश करने की अनुमति चाहता हूँ।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

The motion was adopted.

श्री देवेन सेन : मैं विधेयक को पेश करता हूँ।

FOREIGN AID (MAINTENANCE OF ACCOUNT) BILL*

Shri Kanwar Lal Gupta (Delhi Sadar): I beg to move for leave to

introduce a Bill to provide for maintenance of accounts of the aid received by persons, organisations etc. from foreign Governments or foreign agencies.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for maintenance of accounts of the aid received by persons, organisations etc. from foreign Governments or foreign agencies."

The motion was adopted.

Shri Kanwar Lal Gupta: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of section 309)

Shri D. C. Sharma (Gurdaspur): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri D. C. Sharma: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of section 21)

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मैं भारतीय दण्ड संहिता, 1860 में प्रागे संशोधन करने वाले विधेयक का पेश करना चाहता हूँ।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

श्री इटस बिहारी वाजपेयी : मैं विधेयक को पेश करता हूँ ।

Mr. Chairman: Shri Inder J. Malhotra—absent; Shri Sriraj Meghrajji Dhrangadhra—Maharaja Sahab—absent. Shri Sequeira.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of article 352 and insertion of new article 359A)

Shri Sequeira (Goa, Daman and Diu): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Sequeira: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Omission of article 358)

Shri S. Kundu (Balasore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. Kundu: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Omission of articles 291, 362 and 363)

Shri S. Kundu (Balasore): I beg to move for leave to introduce a Bill

further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. Kundu: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 164)

श्री श्री० प्र० त्यागी : (मूरादाबाद) : सभापति महोदय, मैं भारत के संविधान की 164वीं धारा में संशोधन करने के लिये अपना विधेयक उपस्थित करने की अनुमति चाहता हूँ ।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री श्री० प्र० त्यागी : मैं संशोधन विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 311)

Shri Viswanatha Menon (Ernakulam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Viswanatha Menon: I introduce the Bill.